

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 33/09 held on 18.11.2008.

The Meeting No. 33/09 of Norms Committee-II was held on 18.11.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (A. KOMU) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri K.K. Tiwari, AIA	DHI
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Shri A. K. Mishra, Asst IA	M/o Steel
4.	Shri Shyam Sunder, DDG	DGFT
5.	Shri K.K. Funda, AD	DC(SSl)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:34/30/80-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00506/AM08/	RLA File :07/24/040/00498/AM08/	Lic.No/Date:0710053803 12.10.2007	Defer Date:11.11.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee noted that the firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN4 for Engineering products. The committee accordingly decided to revert back the case to concerned Regional Authority for taking appropriate decision in terms of Policy Circular no. 20 dated 05.12.2007. observed that the licence seems to be issued under GN4 and decided to revert back the case to RA.

R/A may take suitable consequential action accordingly.

2	Case No.:171/48/81-ALC2/2007	Party Name:CABLE CORPORATION OF INDIA LTD	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00661/AM08/	RLA File :03/94/040/00551/AM08/	Lic.No/Date:0310450397 15.11.2007	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Words "PVC Insulated, Armoured" may be suffixed with the description of export products from Sl. Nos. 1 to 10. 2. Words "XLPE Insulated, Armoured" may be suffixed with the description of export product at Sl. No. 11. 3. Quantity of import item at S.No 1 viz.Aluminium Rod/Ingots may be allowed as 17189 Kgs. after taking clue from Engineering Tables 5 and 6. 4. Quantity of import item at S.No 2 viz. CC Copper Wire Rods/Copper Cathode may be allowed as 4604 Kgs. after taking clue from Engineering Tables 5 and 6. 5. Quantities of import item No. 3 & 4 viz. XLPE Insulation Compound / XLPE Semi-conducting compound may be allowed as 1.05 Kgs./kg. content in the export product at S.No.11. R/A may take suitable consequential action accordingly.			

3	Case No.:2/19/81-ALC2/2008	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00287/AM09/	RLA File :05/24/040/00729/AM08/	Lic.No/Date:0510215166 18.01.2008	Defer Date:11.11.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case stands deferred and to be relisted on 06.01.2009.

4	Case No.:3/12/84-ALC3/2008	Party Name:MARQUE IMPEX	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/84/050/00148/AM09/	RLA File :29/24/040/00003/AM09/	Lic.No/Date:2910009125 05.06.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 06.01.2009.			

5	Case No.:7/19/81-ALC2/2008	Party Name:MIRC ELECTRONICS LIMITED.	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00292/AM09/	RLA File :03/95/040/00192/AM09/	Lic.No/Date:0310473933 10.06.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 06.01.2009.			

6	Case No.:3/12/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00149/AM09/	RLA File :05/24/040/00159/AM09/	Lic.No/Date:0510221994 12.06.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 06.01.2009.			

7	Case No.: 6/12/81-ALC2/2008	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00152/AM09/	RLA File :03/95/040/00237/AM09/	Lic.No/Date:0310474453 12.06.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that reply from the firm has been received by DIPP and the case is under their examination. The case stands deferred and to be relisted on 06.01.2009.			

8	Case No.: 7/12/81-ALC2/2008	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00153/AM09/	RLA File :03/95/040/00238/AM09/	Lic.No/Date:0310474459 12.06.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that the case is under examination of DIPP and decided to re-list the case on 06.01.2009.			

9	Case No.: 5/12/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00151/AM09/	RLA File :05/24/040/00142/AM09/	Lic.No/Date:0510222178 16.06.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 06.01.2009.			

10	Case No.: 4/13/81-ALC2/2008	Party Name:RPG CABLES LIMITED,	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00157/AM09/	RLA File :03/95/040/00138/AM09/	Lic.No/Date:0310475240 18.06.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case stands deferred and to be relisted on 06.01.2009.			

11	Case No.:6/13/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00159/AM09/	RLA File :11/24/040/00004/AM08/	Lic.No/Date:1110017576 18.06.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 06.01.2009.			

12	Case No.:11/13/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00164/AM09/	RLA File :05/24/040/00183/AM09/	Lic.No/Date:0510222544 20.06.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. Based on the recommendations of the representative of DC(SS1) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Quantity of import item at S.No 1 may be allowed as applied for inclusive of 5% wastage. 2. Quantity of import item at S.No 2 may be allowed as applied for inclusive of 1% wastage. 3. Rest of the items may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			

13	Case No.:12/13/81-ALC2/2008	Party Name:FELSOMAT INDIA PVT.LTD,	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00165/AM09/	RLA File :07/24/040/00126/AM09/	Lic.No/Date:0710058028 20.06.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 06.01.2009.			

14	Case No.:13/13/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00166/AM09/	RLA File :07/24/040/00139/AM09/	Lic.No/Date:0710058029 20.06.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 06.01.2009.			

15	Case No.:15/13/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00168/AM09/	RLA File :31/24/040/00075/AM09/	Lic.No/Date:3110034115 20.06.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The Norms Committee observed that a visit to the firm is yet to be performed and a copy of the application of the firm may also be referred to C&PC. The case stands deferred and to be relisted on 06.01.2009.			

16	Case No.:12/19/81-ALC2/2008	Party Name:SHEZAR TECHNOLOGIES PVT. LTD.	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00297/AM09/	RLA File :03/95/040/00349/AM09/	Lic.No/Date:0310479365 18.07.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.01.2009: - 1. Information in respect of item at S.No. 2, 4, 5 & 11 of Standard Deficiency Format.			

17	Case No.:10/19/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
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HQ File :01/81/050/00295/AM09/	RLA File :03/95/040/00326/AM09/	Lic.No/Date:0310479785 23.07.2008	Defer Date:11.11.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 06.01.2009.			

18	Case No.:14/19/81-ALC2/2008	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00299/AM09/	RLA File :31/24/040/00112/AM09/	Lic.No/Date:3110034522 23.07.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(6)/2008/TSW(B)/242 dated 06.10.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

19	Case No.:21/19/81-ALC2/2008	Party Name:STURDY INDUSTRIES LTD.,	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00306/AM09/	RLA File :22/24/040/00026/AM09/	Lic.No/Date:2210008011 23.07.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that the case is under examination of DIPP and decided to re-list the case on 06.01.2009.			

20	Case No.:13/19/81-ALC2/2008	Party Name:SUN TECHNICS ENERGY SYSTEMS PVT LTD	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00298/AM09/	RLA File :07/24/040/00215/AM09/	Lic.No/Date:0710058713 24.07.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 06.01.2009.			

21	Case No.:16/19/81-ALC2/2008	Party Name:MOLEX (INDIA) LIMITED,	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00301/AM09/	RLA File :07/24/040/00212/AM09/	Lic.No/Date:0710058728 25.07.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 32/81 held on 18.11.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 06.01.2009.			

22	Case No.:17/19/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00302/AM09/	RLA File :07/24/040/00219/AM09/	Lic.No/Date:0710058729 25.07.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 32/81 held on 18.11.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 06.01.2009.			

23	Case No.:18/19/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00303/AM09/	RLA File :07/24/040/00134/AM09/	Lic.No/Date:0710058730 25.07.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 32/81 held on 18.11.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 06.01.2009.			

24	Case No.:19/19/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00304/AM09/	RLA File :07/24/040/00217/AM09/	Lic.No/Date:0710058731 25.07.2008	Defer Date:11.11.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 06.01.2009.

25	Case No.:22/19/81-ALC2/2008	Party Name:RPG CABLES LIMITED,	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00307/AM09/	RLA File :03/95/040/00086/AM09/	Lic.No/Date:0310480541 29.07.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case stands deferred and to be relisted on 06.01.2009.			

26	Case No.:23/19/81-ALC2/2008	Party Name:FCI OEN CONNECTORS LTD.	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00308/AM09/	RLA File :10/24/040/00056/AM09/	Lic.No/Date:1010030365 29.07.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 06.01.2009.			

27	Case No.:24/19/81-ALC2/2008	Party Name:DURLUM INDIA PRIVATE LIMITED	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00309/AM09/	RLA File :05/24/040/00289/AM09/	Lic.No/Date:0510224603 29.07.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case stands deferred and to be relisted on 06.01.2009.			

28	Case No.:26/19/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
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HQ File :01/81/050/00311/AM09/	RLA File :07/24/040/00224/AM09/	Lic.No/Date:0710058847 01.08.2008	Defer Date:11.11.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 06.01.2009.			

29	Case No.:1/21/81-ALC2/2008	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00312/AM09/	RLA File :09/24/040/00610/AM08/	Lic.No/Date:0910034907 04.08.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.01.2009: - 1. Information in respect of item at S.No. 3, 4, 5 & 11 of Standard Deficiency Format.			

30	Case No.:2/21/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00313/AM09/	RLA File :03/94/040/00132/AM09/	Lic.No/Date:0310481240 05.08.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case stands deferred and to be relisted on 06.01.2009.			

31	Case No.:3/21/81-ALC2/2008	Party Name:ELECTROLEAD PUNE PVT LTD	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00314/AM09/	RLA File :31/24/040/00121/AM09/	Lic.No/Date:3110034719 05.08.2008	Defer Date:11.11.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 06.01.2009.

32	Case No.:4/21/81-ALC2/2008	Party Name:VEGA CONTROLS PVT.LTD	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00315/AM09/	RLA File :31/21/040/00170/AM09/	Lic.No/Date:3110034720 05.08.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 06.01.2009.			

33	Case No.:5/21/81-ALC2/2008	Party Name:DYNAM ELECTRO CONTROLS,	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00316/AM09/	RLA File :07/21/040/00464/AM09/	Lic.No/Date:0710058899 06.08.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 06.01.2009.			

34	Case No.:6/21/81-ALC2/2008	Party Name:LOTUS POWERGEAR PLTD.,	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00317/AM09/	RLA File :07/24/040/00231/AM09/	Lic.No/Date:0710058903 06.08.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 06.01.2009.			

35	Case No.:9/21/81-ALC2/2008	Party Name:ITW INDIA LIMITED	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00320/AM09/	RLA File :09/24/040/00096/AM09/	Lic.No/Date:0910034958 07.08.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 32/81 held on 18.11.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 06.01.2009.			

36	Case No.:10/21/81-ALC2/2008	Party Name:KDDL LTD.,	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00321/AM09/	RLA File :07/24/040/00210/AM09/	Lic.No/Date:0710058937 07.08.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 32/81 held on 18.11.2008. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 06.01.2009.			

37	Case No.:12/21/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00323/AM09/	RLA File :31/24/040/00129/AM09/	Lic.No/Date:3110034801 08.08.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 32/81 held on 18.11.2008. The committee observed visit of the firm is to be made by a team of technical experts in another similar case and it has been decided that this case shall also be decided based on the outcome of the visit. The case stands deferred and to be relisted on 06.01.2009.			

38	Case No.:13/21/81-ALC2/2008	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00324/AM09/	RLA File :07/24/040/00187/AM09/	Lic.No/Date:0710058952 08.08.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 32/81 held on 18.11.2008. The committee observed that the application sent by RA under the same file number is of some other licence. Clarification in the matter may be obtained from RA. The case stands deferred and to be relisted on 06.01.2009.			

39	Case No.:14/21/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00325/AM09/	RLA File :03/95/040/00422/AM09/	Lic.No/Date:0310481936 08.08.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 32/81 held on 18.11.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 06.01.2009.			

40	Case No.:15/21/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00326/AM09/	RLA File :03/95/040/00406/AM09/	Lic.No/Date:0310481947 08.08.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 32/81 held on 18.11.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 06.01.2009.			

41	Case No.:16/21/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00327/AM09/	RLA File :05/24/040/00292/AM09/	Lic.No/Date:0510225482 13.08.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 32/81 held on 18.11.2008. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 06.01.2009.			

42	Case No.:17/21/81-ALC2/2008	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00328/AM09/	RLA File :07/24/040/00238/AM09/	Lic.No/Date:0710059069 13.08.2008	Defer Date:11.11.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(97)/2008/TSW(B)/268 dated 29.10.2008 (copy enclosed).

R/A may take suitable consequential action accordingly.

43	Case No.:19/21/81-ALC2/2008	Party Name:LOTUS POWERGEAR PLTD.,	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00330/AM09/	RLA File :07/24/040/00233/AM09/	Lic.No/Date:0710059073 13.08.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 06.01.2009.			

44	Case No.:21/21/81-ALC2/2008	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00332/AM09/	RLA File :09/24/040/00181/AM09/	Lic.No/Date:0910035080 14.08.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.01.2009: - 1. Information in respect of item at S.No. 3, 4, 5 & 11 of Standard Deficiency Format.			

45	Case No.:22/21/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00333/AM09/	RLA File :07/24/040/00240/AM09/	Lic.No/Date:0710059115 14.08.2008	Defer Date:11.11.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 32/81 held on 18.11.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 06.01.2009.

46	Case No.:1/25/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00369/AM09/	RLA File :09/24/040/00222/AM09/	Lic.No/Date:0910035199 01.09.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 32/81 held on 18.11.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(97)/2008/TSW(B)/268 dated 29.10.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

47	Case No.:2/25/81-ALC2/2008	Party Name:PRIMEX PLASTICS (P) LTD	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00370/AM09/	RLA File :07/24/040/00258/AM09/	Lic.No/Date:0710059498 01.09.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 32/81 held on 18.11.2008. The committee decided to refer a copy of the application of the firm to DC(SS1) for examination and comments. The case stands deferred and to be relisted on 06.01.2009.			

48	Case No.:3/25/81-ALC2/2008	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00371/AM09/	RLA File :09/24/040/00229/AM09/	Lic.No/Date:0910035204 02.09.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 32/81 held on 18.11.2008. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 06.01.2009.			

49	Case No.:5/25/81-ALC2/2008	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00373/AM09/	RLA File :07/24/040/00296/AM09/	Lic.No/Date:0710059579 04.09.2008	Defer Date:11.11.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 06.01.2009.

50	Case No.: 7/25/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00375/AM09/	RLA File :07/24/040/00308/AM09/	Lic.No/Date:0710059594 08.09.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 06.01.2009.			

51	Case No.: 8/25/81-ALC2/2008	Party Name:PERMASTEELISA (INDIA) PVT. LTD.,	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00376/AM09/	RLA File :07/24/040/00313/AM09/	Lic.No/Date:0710059597 08.09.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.01.2009: - 1. Export product wise information in respect of item at S.No. 3, 4, 5 & 11 of Standard Deficiency Format.			

52	Case No.: 9/25/81-ALC2/2008	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00377/AM09/	RLA File :07/24/040/00305/AM09/	Lic.No/Date:0710059600 08.09.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that the case is under examination of DC(SS1) and decided to re-list the case on 06.01.2009.			

53	Case No.:10/25/81-ALC2/2008	Party Name:TEK ELECTROMECHANICALS PVT LTD	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00378/AM09/	RLA File :31/24/040/00114/AM09/	Lic.No/Date:3110035315 09.09.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.01.2009: - 1. Export product wise information in respect of item at S.No. 1, 4, 5 & 11 of Standard Deficiency Format. 2. Catalogue of Export Product.			

54	Case No.:11/25/81-ALC2/2008	Party Name:TEK ELECTROMECHANICALS PVT LTD	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00379/AM09/	RLA File :31/24/040/00158/AM09/	Lic.No/Date:3110035325 09.09.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 06.01.2009.			

55	Case No.:12/25/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00380/AM09/	RLA File :05/24/040/00387/AM09/	Lic.No/Date:0510227339 11.09.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 32/81 held on 18.11.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 06.01.2009.			

56	Case No.:13/25/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status:Deffered and Re-indexed
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HQ File :01/81/050/00381/AM09/	RLA File :07/24/040/00307/AM09/	Lic.No/Date:0710059704 11.09.2008	Defer Date:11.11.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 32/81 held on 18.11.2008. The committee observed that application of the firm had not been received by this office despite reminder. The committee, therefore, decided to issue final reminder to Regional Authority for expediting the required application otherwise it will be presumed that the ratification of the said licence is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 06.01.2009.			

57	Case No.: 14/25/81-ALC2/2008	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:33/81-ALC2/2008 11.11.2008	Status: Deferred and Re-indexed
	HQ File :01/81/050/00382/AM09/	RLA File :03/95/040/00454/AM09/	Lic.No/Date:0310486098 11.09.2008	Defer Date:11.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 32/81 held on 18.11.2008. The committee decided to refer a copy of the application of the firm to MIT for examination and comments. The case stands deferred and to be relisted on 06.01.2009.			

PART –AR- DEFFER

S.No.44

Case No. AR 25	M/S U.M.Cables Ltd.Kolkata
Meeting No.33/81	F.No.01/81/50/557/AM08/DES-II
Dated 11-11-2008	Advance Licence No.0210102351 dt. 12-07-2007
	RLA F.No.02/24/40/123/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 32/81 held on 18.11.2008. The committee noticed that there is vide variation in the revised quantities and the quantities mentioned earlier by MIT. Accordingly, the committee decided to call from MIT the reasons for the lesser quantities mentioned earlier. The case stands deferred and to be relisted on 06.01.2009.

Case No.AR -27	M/s Suzlon Generator Pvt. Ltd., Pune
Meeting No. 33/81	F.No. 01/81/050/387/AM08/DES-II
Dated: 11-11-2008	Advance Licence No 3110031266 dt 31-10-2007
	RLA F.No. 31/24/040/244/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 25/81 held on 23.09.2008. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 06.01.2008.

Case No.AR -28	M/s Suzlon Generator Pvt. Ltd., Pune
Meeting No. 33/81	F.No. 01/81/050/397/AM08/DES-II
Dated: 11-11-2008	Advance Licence No 3110031274 dt 24-10-2007
	RLA F.No. 31/24/040/243/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 25/81 held on 23.09.2008. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 06.01.2008.

Case No.AR -29	M/s Rane (Madras) Ltd., Chennai
Meeting No. 33/81	F.No. 01/81/050/958/AM08/DES-II
Dated: 11-11-2008	Advance Licence No 0410066229 dt 12-01-2005
	RLA F.No. 04/81/040/228/AM05

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 25/81 held on 23.09.2008. The reply received from the firm has been handed over to the representative of DHI present in the meeting for examination and comments. The case stands deferred and to be relisted on 06.01.2008.
